

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2187**  
TO BE ANSWERED ON 29.11.2016

**Construction of High Rise Buildings**

2187. SHRI JAGDAMBIKA PAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there has been a violation of any international norms or environmental laws in the process of development and construction of high rise buildings in the country;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the corrective steps being taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ANIL MADHAV DAVE)

(a) No Sir.

(b) & (c) As per Environment Impact Assessment Notification, 2006, building and construction projects having built up area equal to and more than 20,000 m<sup>2</sup> required to obtain prior environmental clearance from respective State level Environmental Impact Assessment Authority (SEIAA). Environmental clearance to these building and construction projects is accorded subject to stipulation of various environmental safeguards.

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